

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

NO: LOK/INQ/14-A/425/2014/ARE-7

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001,
Date: 30/11/2018

RECOMMENDATION

Sub:- Departmental inquiry against Sri Rupla Naik,
Accounts Officer, Gulbarga Electricity Supply
Company Limited, Sindhanur, Raichur District
(presently working at O & M Division, HESCOM,
Basavanabagewadi, Vijayapura District).

Ref:- 1) Order No. ಕವಿಪ್ರನಿ/ಬಿ21/32338/2012-13, Bengaluru
dated 10/7/2014 of the Director (Admin and
Human Resources), Karnataka Power
Transmission Corporation Limited, Bengaluru

2) Nomination order No.LOK/INQ/14-A/425/2014,
Bengaluru dated 18/7/2014 of Upalokayukta-1,
State of Karnataka, Bengaluru

3) Inquiry Report dated 28/11/2018 of Additional
Registrar of Enquiries-7, Karnataka Lokayukta,
Bengaluru

The Director (Admin & Human Resources), Karnataka Power
Transmission Corporation Limited, Bengaluru by Order dated
10/7/2014, initiated the disciplinary proceedings against Sri
Rupla Naik, Accounts Officer, Gulbarga Electricity Supply
Company Limited, Sindhanur, Raichur District (Presently working
at O&M Division, HESCOM, Basavanabagewadi, Vijayapura
District (hereinafter referred to as Delinquent Government Official,
for short as '**DGO**) and entrusted the Departmental Inquiry to this
Institution.

2. This Institution by Nomination Order No.LOK/INQ/14-A/
425/2014, Bengaluru dated 18/7/2014 nominated Additional

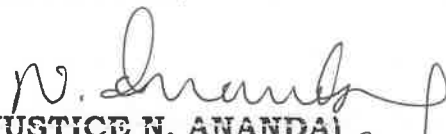
Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently, by Order No.UPLOK-1/DE/2016, dated 3/8/2016 the Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru was re-nominated as Inquiry officer to conduct departmental inquiry against DGO.

3. The DGO Sri Rupla Naik, Accounts Officer, Gulbarga Electricity Supply Company Limited, Sindhanur, Raichur District was tried for the following charge:-

“That you the DGO Sri Rupla Naik, while working as Accounts Officer, GESCOM, Sindhanur, Raichur District, Sri S. Mahiboob S/o. Rajamohammed was working as Junior Engineer in GESCOM Divisional Office, Sindhanur, Raichur District for about a year. He had made an application in the second week of September 2012 to surrender 60 days earned leave. When he met you the DGO., in that regard, and enquired, you the DGO demanded bribe of Rs.5,000/- telling that if that is given you will get done his work early. The complainant contacted you the DGO on 17/12/2012 and told you the DGO that it is not possible to give Rs.5,000/- and he will pay Rs.2,000/- or Rs.3,000/-, for which you the DGO agreed. On 18/12/2012, you the DGO demanded and received tainted (bribe) amount of Rs.3,000/- from the complainant in your office thereby failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of Government Servant and thus you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules, 1966.”

4. The Inquiry Officer (Additional Registrar of Enquiries-7) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charge against DGO Sri Rupla Naik, Accounts Officer, Gulbarga Electricity Supply Company Limited, Sindhanur, Raichur District (Presently working at O&M Division, HESCOM, Basavanabagewadi, Vijayapura District
5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.
6. As per the First Oral Statement submitted by DGO, he is due to retire from service on 31/7/2023.
7. Having regard to the nature of charge (demand and acceptance of bribe) proved against DGO Sri Rupla Naik, it is hereby recommended to the Government for imposing penalty of compulsory retirement from service on DGO Sri Rupla Naik, Accounts Officer, Gulbarga Electricity Supply Company Limited, Sindhanur, Raichur District (Presently working at O&M Division, HESCOM, Basavanabagewadi, Vijayapura District.
8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA)
Upalokayukta-1,
State of Karnataka,
Bengaluru

